

ORISSA ORDINANCE No. 15 OF 1985

THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS)
(AMENDMENT) ORDINANCE, 1985

[Promulgated by the Governor on the 24th December 1985 published in an extraordinary issue of the *Orissa Gazette*, dated the 26th December 1985.]

AN

ORDINANCE

TO AMEND THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS)
ACT, 1984

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS, the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Municipal Councils (Postponement of Elections) Act, 1984 in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Thirty-sixth Year of the Republic of India :—

Short title
and
Commence-
ment.

1. (1) This Ordinance may be called the Orissa Municipal Councils (Postponement of Elections) (Amendment) Ordinance, 1985.

(2) It shall come into force at once.

Amendment
of section 3.

2. In clause (b) of Section 3 of the Orissa Municipal Councils (Postponement of Elections) Act, 1984, for the words, figures and letters "the 31st December, 1985", the words, figures and letters "the 31st December, 1986" shall be substituted. Orissa Act
9 of 1984

B. N. PANDE

Dated the 24th December, 1985

GOVERNOR OF ORISSA

ORISSA ORDINANCE No. 16 OF 1985

THE ORISSA ENTERTAINMENTS TAX (SECOND AMENDMENT)
ORDINANCE, 1985

[Promulgated by the Governor on the 23rd December 1985 published in an extraordinary issue of the *Orissa Gazette*, dated the 1st January 1986.]

AN

ORDINANCE

TO AMEND THE ORISSA ENTERTAINMENTS TAX ACT, 1946

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS, the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Entertainments Tax Act, 1946 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Thirty-sixth Year of the Republic of India :—

Short title
and commence-
ment.

1. (1) This Ordinance may be called the Orissa Entertainments Tax (Second Amendment) Ordinance, 1985.

(2) It shall come into force at once.

Amendment
of
Section 7-A

2. In section 7-A of the Orissa Entertainments Tax Act, 1946 (hereinafter referred to as the principal Act), for sub-section (1) the following sub-section shall be substituted, namely :—

“(1) In respect of every payment for admission on which tax is leviable under this Act, there shall be levied and paid to the State Government, in addition to such tax a surcharge at the following rates :—

(a) In any local area under a Municipal Council or Notified Area Council constituted under the Orissa Municipal Act, 1950 other than any local area notified under the second proviso to sub-section (1) of section 4,— Orissa Act
23 of 1950.

(i) fifty paise, if the payment for admission to the entertainment excluding the tax does not exceed one rupee and fifty paise ;

(ii) seventy-five paise, if the payment for admission to the entertainment excluding the tax exceeds one rupee and fifty paise but do not exceed two rupees and fifty paise ; and

(iii) one rupee, if the payment for admission to the entertainment excluding the tax exceeds two rupees and fifty paise :

(b) in local areas notified under the second proviso to sub-section (1) of section 4 ;

(i) fifty paise, if the payment for admission to the entertainment excluding the tax does not exceed one rupee ;

(ii) sixty-five paise, if the payment for admission to the entertainment excluding the tax exceeds one rupee but does not exceed one rupee and fifty paise .

(iii) ninety paise, if the payment for admission to the entertainment excluding the tax exceeds one rupee and fifty paise but does not exceed two rupees and fifty paise ; and

(iv) one rupee and five paise, if the payment for admission to the entertainment excluding the tax exceeds two rupees and fifty paise ; and

(c) in areas other than those specified in clauses (a) and (b), twenty-five paise in respect of every payment for admission to any entertainment.”

Amendment
of
Section 13

3. For section 13 of the principal Act, (excluding the explanation thereunder), the following section shall be substituted, namely :—

“13. (1) Every year from the proceeds of the surcharge collected under this Act, in respect of every payment for admission to any entertainment within any local area under the Municipal Council or a Notified Area Council constituted under the Orissa Municipal Act, 1950, after deducting fifteen paise thereof for establishment of low-cost cinema houses, the balance shall be paid to such council. Orissa Act
23 of 1950

(2) The surcharge of 25 paise collected under clause (c) of sub-section (1) of section 7-A shall be exclusively set apart and utilised for establishment of low-cost cinema houses in the State.”

B. N. PANDE

GOVERNOR OF ORISSA

Dated the 23rd December 1985